

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

STARRED QUESTION NO:190
ANSWERED ON:24.08.2007
AMENDMENTS IN THE LAWS OF THE BRITISH ERA
Rana Shri Kashi Ram

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to review the laws enacted during the British era with a view to make them compatible with the present days; and

(b) if so, the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI HANS RAJ BHARDWAJ)

(a) & (b) : Review of all laws, including those enacted during the British era, with a view to bring them in harmony with the current economic, social and political situation in the country is a continuous process. This task is undertaken by the different nodal Ministries /Departments administering their respective laws and generally by the Law Commission of India. The Government also set up in 1998 a Commission on Review of Administrative Laws.